

GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.205
TO BE ANSWERED ON 18.07.2018

HARASSMENT OF DIPLOMATS

205. SHRI PINAKI MISRA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Government is aware of the harassment faced by the diplomats of India and Pakistan as a retaliatory action and if so, the details thereof;
- (b) whether the arrangement to follow 1992 Code of Conduct (CoC) to end the harassment and intimidation of diplomats also seems to be on the brink of collapse and if so, the details thereof; and
- (c) the manner in which the Government proposes to resolve such issues in order to protect the diplomats from harassment and intimidation?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
[GEN. (DR) V. K. SINGH (RETD)]

(a) to (c) Government of India has, from time to time, taken up the incidents of harassment, aggressive surveillance and intimidation of the officials of the Indian High Commission in Islamabad and also the obstacles placed in the early completion of residential complex for the Indian High Commission officials. The Pakistan side was asked to resolve these issues and ensure safety and security of our diplomatic Mission and its diplomatic and consular officials.

The Government has made it clear that respective diplomatic Missions should be allowed to function normally in keeping with the Vienna Convention on Diplomatic Relations, 1961 and the bilateral Code of Conduct signed by the two countries in 1992.

On 30 March 2018, India and Pakistan mutually agreed to resolve matters related to the treatment of diplomats and diplomatic premises, in line with the 1992 Code of Conduct for the treatment of diplomatic/consular personnel in India and Pakistan. The implementation of this understanding is regularly followed up through diplomatic channels.
